Deputy General Manager & Recovery Officer
Recovery and Refund Department
Refund and Recovery Division
Tel: 022-26449154
Email: refunddiv@sebi.gov.in

भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India

RRD/RD-III//AB/2679/9193/2026
August 28, 2026

Order for Remittance of attached amount

Attachment Proceeding Nos. 15604 and 15605 of 2026
Recovery Certificate No. 9193 of 2026

To,
The Principal Officer / Chairman & Managing Director / CEO
All Banks and Mutual Funds in India

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in Recovery Certificate No. 9193 of 2026 had directed attachment of Bank accounts, Demat Accounts and Mutual Fund folios of **Jigneshkumar Purshottamdas Patel (AQEPP8019J)** **["Defaulter"]** against the total due of **Rs. 5,42,222.72/- (Five Lakh Forty-Two Thousand Two Hundred Twenty-Two Rupees and Seventy-Two Paisa)** with further interest, all costs, charges and expenses, etc.

2. Whereas, Notice of Demand dated **July 02, 2026** has been sent to Defaulter and Notice of Attachment of Bank Accounts, Demat Accounts and Mutual Fund folios dated **July 23, 2026** has been issued to you.

3. Whereas the current liabilities/dues from the Defaulter as on date is an amount of **Rs.5,86,006.32/- (Rupees Five Lakh Eighty-Six Thousand Six and Thirty-Two Paisa only).**

4. Accordingly, you are hereby directed to remit the amount to the extent of dues mentioned **in para 3** above lying in the account of the Defaulter with your Bank/ redeem the units in the folios held by the Defaulter with your Mutual Fund to the extent of dues mentioned **in para 3** above, forthwith to SEBI by way of direct credit through EFT/NEFT/RTGS to A/c No. **SEBIRRDDSG9193 of Bank of India, IFSC code – BKID00VAN04** immediately and intimate the remittance details by email to akashb@sebi.gov.in / refunddiv@sebi.gov.in in the format as given in table below:

Case Name and Recovery Certificate Number :	
Name of Payee :	
Date of Payment:	
Amount Paid :	
Transaction No. :	
Bank Details from which payment is made :	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.

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5. If the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.

6. This direction is issued in exercise of powers conferred under section 28A of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income-tax Act 1961 (43 of 1961) and the Income-tax (Certificate Proceedings) Rules, 1962 of the Income-tax Rules.

Given under my hand and seal at Mumbai on this 28th day of August, 2026.

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SEBI
वसूली विभाग
Recovery Division

RECOVERY OFFICER

JAYEETA RAY
जईता रे
Dy. General Manager & Recovery Officer
उप महाप्रबंधक एवं वसूली अधिकारी
Securities and Exchange Board of India
भारतीय प्रतिभूति और विनिमय बोर्ड
Mumbai
मुंबई

Copy to:

Jigneshkumar Purshottamdas Patel (AQEPP8019J)
Address : B-9 Bela Appartment Nehru Nagar Ambawadi Anand Vatika Society Ahmedabad Gujarat India 380015.